

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW ~~DELHI~~ ~~XXXXXXX~~ BOMBAY

CAMP : NAGPUR

St.
~~CA~~ No. (N) 49/90 OA 464/90
~~P.A.~~ No. 198

DATE OF DECISION 21.6.1990

Nagpur Telephones Casual Labour Petitioner
Union & ors.

Ms. Sulekha N. Kumbhare Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

The Hon'ble Mr. D.K. Agrawal, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
CAMP : NAGPUR

(4)

St.No. (N) 49/90 OA 464/90

Nagpur Telephones Casual
Labour Union, and others.

... Applicants

vs.

Union of India and others.

... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Ms.Sulekha N. Kumbhare
Advocate
for the Applicants

ORAL JUDGEMENT

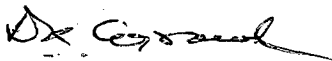
Dated: 21.6.1990

(PER: P.S.Chaudhuri, Member (A))

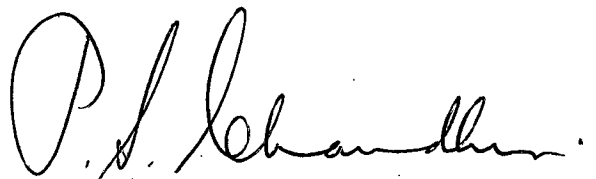
Applicants by Mr.S.G.Kukday assisted by
Ms.Sulekha N.Kumbhare.

2. Mr. Kukday seeks leave to withdraw the application with liberty to file a fresh application on the same cause of action as he proposes to first consider the advisability of making a representation to the competent authority. Permission granted.

3. The application is disposed of as withdrawn with liberty to file a fresh application on the same cause of action.



(D.K.AGRAWAL)
MEMBER (J)



(P.S. CHAUDHURI)
MEMBER (A)